

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 363 of 2015 in
DFR No. 1630 of 2015**

Dated : 20th October, 2015

**Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

State Load Dispatch Center U.P. ...Appellant(s)

Versus

**Uttar Pradesh Electricity Regulatory
Commission & Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Rahul Srivastava

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Paramhans for R.1

Mr. M.G. Ramachandran
Mr. Avinash Menon for R.2

Mr. Amit Kapur
Mr. Vishal Anand for R.3

ORDER

**IA No. 363 of 2015
*(Appl. for condonation of delay)***

There is 310 days delay in filing this Appeal. In this Application,
the Applicant/Appellant has prayed that the delay be condoned.

We have heard learned counsel for the applicant/appellant and the learned counsel for Respondent Nos.1, 2 & 3. Respondent No.4 has been served and affidavit of service is filed. However, nobody is representing Respondent No.4.

Having heard learned counsel for the applicant/appellant and learned counsel for the respondents and on perusal of the explanation offered by the applicant/appellant, we feel that the delay deserves to be condoned as the explanation is acceptable. Accordingly, delay is condoned. Application is disposed of.

Registry is directed to number the Appeal and list it for admission on **28.10.2015.**

(I. J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson